

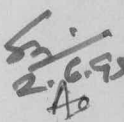
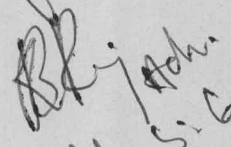


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Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
13 16.5.95		<p>O.A.Nos. ..., 14/94, 15/95, 22/94, 23/94, 24/94, 25/94, 34/94, 283/94, 284/94, 338/94, 415/94, 416/94 & 417/94</p> <p>A common order is pronounced in the Open Court as per the observations and directions made in the order dated 16.5.1995. The above mentioned applications are disposed of. No costs.</p> <p style="text-align: center;">  MEMBER (ADMINISTRATIVE) </p>	<p>Final order dt. 16.5.95</p> <p>Copy of this order may be given to Petitioner's Counsel,</p> <p>For attention of,</p> <p> 2/6/95</p> <p> 2.6.95</p> <p>Received Copy of Judgement</p> <p> dt. 5.6.95</p>